

(b) The water supply has since been made available and efforts are being made by the Municipal Corporation of Delhi to provide residential accommodation for the duty staff.

Time-Bound Programme on Land Reforms

8615. SHRI JYOTIRMOY BOSU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether time-bound programme of Land Reforms is running much behind the schedule;

(b) whether very few States have so far framed a "complete" Law on the subject;

(c) if so, the factors responsible for the same; and

(d) State-wise progress, till date of the time-bound programme on land reforms?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P SHINDE): (a) to (d) In the National Guidelines issued to the State Governments it was laid down that the revised ceiling law should be enacted by 31st December, 1972. The States of Andhra Pradesh, Assam, Bihar, Haryana, Jammu and Kashmir, Kerala, Madhya Pradesh, Punjab, Rajasthan, Tamil Nadu and West Bengal have already enacted the revised ceiling laws. The other States are at different stages of the legislative process.

Licensed Capacity, Installed Capacity and actual Production of Sugar Industry

8616. SHRI JYOTIRMOY BOSU: Will the Minister of AGRICULTURE be pleased to state:

(a) total licensed capacity, installed capacity and actual production of the sugar industry in the Country, State-wise and year-wise during the last three years;

(b) whether the Union Government are considering to license additional capacity in the sugar industry; and

(c) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) A statement giving the licensed capacity installed capacity and actual production of sugar in the country, State-wise and year-wise during the last three years i.e. from 1969-70 to 1971-73 crushing seasons is laid on the Table of House [Placed in Library. See No. LT-4919/73].

(b) and (c) The target of 56 lakh tonnes for licensing in the Sugar Industry for the 4th Five Year Plan has been almost completed. The question of licensing further additional capacity in advance against the 5th Five Year Plan is under consideration in consultation with the Planning Commission.

Subsidies and Loans to State Governments for Building State Highways

8618. SHRI SHANKERRAO SAVANT:

SHRI S. L. PAJE:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Union Government pay subsidies and loans to State Governments for building State Highways;

(b) if so, what was the amount of loans and subsidies paid to the various States for this purpose during 1970-71, 1971-72 and 1972-73; and

(c) what amounts of subsidies and loans are proposed to be paid during 1973-74 to the various States?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): (a) Yes, Sir, assistance is provided by the Union Governments for certain specified categories of roads in the States

(b) and (c) Seven statements are laid on the Table of the House. [*Placed in Library. See No. LT-4918/73*].

Subsidies and Loans to Universities and Colleges

8619. SHRI SHANKERRAO SAVANT: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) names of the Universities and Colleges in Maharashtra which have received subsidies and loans from the University Grants Commission during 1972-73; and

(b) the amounts of these subsidies and loans?

THE MINISTER OF EDUCATION SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) and (b) Under the University Grants Commission Act 1956, the Commission is not empowered to give loans to universities and colleges. A statement showing development grants paid to Universities and Colleges in Maharashtra during 1972-73 is laid on the Table of the House. [*Placed in Library. See No. LT-4919/73*].

Subsidy paid by Central Government for Sale and Purchase of Wheat during Last Three Years

8620. SHRI SHANKERRAO SAVANT:

SHRI S. L. PEVE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the procurement price of wheat during 1970-71, 1971-72 and 1972-73 was higher than its market price, if so, what was the difference between the two;

(b) whether the sale and purchase of wheat during these three years was subsidised by the Central Government; and

(c) if so, to what extent and what was the amount of subsidy given by

the Central Government during each of these three years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) As procurement prices for all these years were fixed as a measure of price support, the market prices could not have fallen below the procurement price. It is not possible to estimate the level which the market prices would have reached in the absence of procurement under price support.

(b) and (c). Wheat was purchased at the fixed procurement price and issued to the State Governments without fully recovering the economic cost. The subsidy represents the difference between the economic cost and the issue price. The amount of subsidy paid during the three years was as under:—

(Rs. in crores)

1970-71	17.98 (on wheat alone)
1971-72	49.69 (on wheat, rice & milo)
1972-73	117.23 (on wheat and rice)

Financial Assistance to National Institute of Sports, Patiala

8621. SHRI H. N. MUKHERJEE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government have given any financial assistance to the National Institute of Sports at Patiala;

(b) if so, the assistance so far given;

(c) whether Government exercise any control over the working of this institute; and

(d) whether any steps have been taken to improve the working of the institute?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM): (a) Yes Sir.